



Ministry of Law & Justice

Government of India

CONSTITUTION DAY

Colloquium on

Role of Law for Sustainable Development
in the Changing Global Scenario

(Technical Session-I)

Topic

CONSTITUTIONAL VISION OF JUSTICE AND DEVELOPMENT

by

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Law Commission of India



26 NOV 2023



2:00 PM - 4:00 PM



**Vigyan Bhawan,
New Delhi**

PERSPECTIVE ON JUSTICE

- **Justice as Value, Need, Goal of Society**
- **Highest Expression of Achievement**

Justice

Sanskrit term (*yu & yuj*)

Latin term (*ius*)

English term (*jus*)

Traditional knowledge system

Vedic Nyaya
Dharma and
Nyaya

Prachin Nyaya
Navya Nyaya

Gautam Sutra
Nyaya Darshan
Nyayasastra



JUSTICE IN INDIAN CONSTITUTION

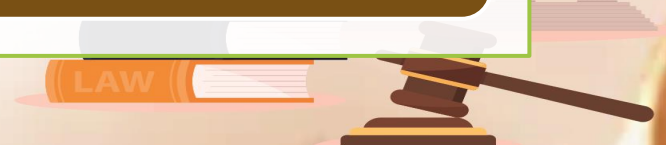
Preamble

- **Justice (Social, Economic, Political)**
- **Liberty**
- **Equality**
- **Fraternity and Dignity of Individual**

Particularity in Constitutional Vision

Inclusiveness of Constitutional Vision

*Swatantrata, Samanata, Vasudhaiva
Kutumbakam and Ekatma Manavadad*



JUSTICE AND DEVELOPMENT

Development

- **Includes realization of justice, liberty, equality, fraternity & dignity of individuals**

Justice

- **A comprehensive process, which aims realization of development in society**

Yukti (Principle instrumental in joining means to an end)

Yojna (A plan to that end)

Constitution [Art. 38A]

- **(justice social, economic & political to inform all institutions of national life)**

Constitution [Art. 39A]

- **(Free legal aid to ensure access to justice)**



REALIZATION OF DEVELOPMENT (NINE YEARS)

Constitutional Development

123rd Amendment, 2018

- National Commission for Backward Classes

124th Amendment, 2019

- Economically Weaker Sections

126th Amendment, 2019

- Reservation for SC/ST till 2030

- **Social Sector (Health, Education, Skill)**
- **Gender Justice**
- **Economic Sector**
- **Agriculture Sector**
- **Labour Reform**



JAI HIND.

